

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 143 OF 2018

Dated : 26th October , 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association ... **Appellant(s)**
Vs.
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Yadav
Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agarwal for R-2
Mr. Ravi Sharma for R-7

ORDER

The learned counsel, Mr. Rajiv Yadav, appearing for the Appellant submitted that, he does not wish to file his rejoinder to the reply filed by Respondent No.7.

Learned counsel appearing for the Appellant and learned counsel appearing for the Respondents submitted that pleadings are complete.

Submissions made by the learned counsel appearing for the Appellant and Respondents, as stated above, are placed on record.

The learned counsel appearing for the parties submitted that as the appeals having similar issues are pending in Court No.-1, the instant appeal may be tagged with Appeal No.183 of 2017 listed on 28.01.2019 in Court No.-1.

List this matter for hearing on **28.01.2019**, in Court No.-1 along with Appeal No. 183 of 2017, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member
pr/js

(Justice N.K. Patil)
Judicial Member